

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 313

IA-3701/2022 IA-874/2024

In

IB-560(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

M/s. Rajiv Jain

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Anika Bajpai , Mr. S.K Singhi, Mr. Ankur Singhi,
Mr. Akshay Singhi, Advocates.

For the RP : Mr. Anand M. Mishra, Advocate

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-874/2024, IA-3701/2022:-

One week further time granted to the Applicant to file proof and affidavit of service as directed vide order dated 05.04.2024. The Personal Guarantor is directed to file objections/reply within ten days from today.

List the matter on **17.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**